

परिशिष्ट 'अ' प्रश्न सं. [क-1100] अतारांकित प्रश्न क्रमांक 1100

6

WP-23182-2018

1

# The High Court Of Madhya Pradesh

WP-23182-2018

(RAM KARAN SINGH Vs THE STATE OF MADHYA PRADESH)

1

Gwalior, Dated : 29-09-2018

Shri K.B. Chaturvedi, learned senior counsel alongwith Shri G.P. Chaurasiya, learned counsel for the petitioner.

Heard on the question of admission and interim relief.

Counsel for the petitioner submits that investigation was conducted by the SDOP, Lahar District Bhind (M.P.) and according to the report alleged complaint was found to be a false. The Superintendent of Police vide order dated 06/02/2018 directed the police authorities to close the case in pursuance to the report of SDOP but the same has been reopened by the amended Act.

On payment of process fee within three working days, issue notice to the respondents by RAD mode failing which the petition shall stand dismissed without further reference to the Bench. Notice be made returnable within four weeks.

Meanwhile, it is directed that no coercive action shall be taken against the petitioner. However, investigation in the matter may continue till the next date of hearing.

Detailed reply be filed within four weeks.

List this matter in the week commencing 29/10/2018.

Certified copy as per rules.

(S. A. DHARMADHIKARI)  
JUDGE

Prachi

PRACHI  
MISHRA

Digitally signed by Prachi Mishra  
DN: cn=Prachi Mishra, o=Madhya Pradesh  
High Court, email=prachi.mishra@mp.gov.in,  
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Prachi  
यांना प्रचारी  
यांना रीन  
जिला मियुड



परिशिष्ट 'अ' अतारांकित प्रश्न क्रमांक 1100

67

HIGH COURT OF MADHYA PRADESH BENCH GWALIOR

Copy of court order dated 3/10/12 passed by

Hon'ble Shri Justice Anil Sharma and

Hon'ble Shri Justice

in Misc. C.I. Case No. 7010/12

(Dinesh Sharma & Ors Vs. State

) of this Court

of the order

(I)

M.C.C.No. 7010/2012

03-10-2012

Shri Anand Bhardwaj, Advocate for the petitioners.

Shri Mukund Bhardwaj, P.P. for the respondent/State on

advance copy.

Heard on I.A. No. 8896/12 which is an application for stay.

Till next date of hearing, SHO, police Station Mehgaon, District Bhind is directed not to take any coercive action against the petitioners on the basis of FIR registering crime No. 261/2012.

Learned P.P. is also directed to call for the status report/case diary of crime no. 261/12 and 251/2012 from the police station Mehgaon, District Bhind by the next date of hearing.

List the matter in the next week.

Certified copy as per rules.

(Anil Sharma)  
Judge

Book No. 3/675 Gwalior Dated 06-10-12

Copy forwarded to:-  
The S.H.O. P.S. Mehgaon, Bhind  
for information and necessary action, in connection with  
order dated  
Passed by  
in case No.  
and Crime No. 261/12 of P.S. Mehgaon

Section Officer  
High Court of Madhya Pradesh  
Bench Gwalior

धारा 1  
धारा 2  
जिला मजिस्ट्रेट